

(c) In what way will the scheme help to improve economy and efficiency?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) The scheme envisages the strengthening of both armed and unarmed branches of Police, laying particular stress on the Armed Reserve, the communication system and the fleet of vehicles so that it may become a sufficiently mobile and efficient force.

(c) The scheme, when fully implemented, would result in efficiency as the inadequacy in its strength will be removed and its mobility increased so that it can fully cope with its responsibilities. The scheme would involve additional expenditure and is not intended to show any saving, on the present budget; the aspect of economy has now been taken fully into consideration in drawing up the details of the scheme.

Shri M. S. Gurupadaswamy: May I know, Sir, what is the total strength of the Delhi Police at present?

Shri Datar: The total strength of the Delhi Police so far as the constables are concerned is about 9,200. There are about 700 lower officers and about 40 higher officers.

Shri M. S. Gurupadaswamy: May I know how long Government will take to implement the new scheme?

Shri Datar: The first part of the scheme has been implemented. There are two stages which are being implemented gradually, if possible, in the course of this year.

Shri Radha Raman: May I know, Sir, what will be the total strength of the police force after the scheme has been fully implemented?

Shri Datar: The total strength may be in the neighbourhood of about 10,000.

Shri Feroze Gandhi: As a part of the scheme, will Government consider providing at least clean uniforms to the police?

Shri Datar: We shall consider that also.

Shri G. P. Sinha: May I know whether the reorganisation includes transfer of top-ranking police officers from this place to other parts of the country in view of the fact that they have not efficiently dealt with the Jan Sangh movement?

Shri Datar: I repudiate the insinuation. Transfers are not a part of the reorganisation, but of routine work.

Shri M. L. Dwivedi: May I know if in the implementation of this scheme there will be any transfers from the neighbouring States; we receive their officers. Our officers are also sent there.

Shri Datar: Yes, we are in co-operation with the neighbouring States; we receive their officers. Our officers are also sent there.

Shri Badshah Gupta: May I know the additional amount of money required for the enforcement of the new scheme?

Shri Datar: The additional amount would be more than 1 crore and 45 lakhs of rupees.

Shri M. S. Gurupadaswamy: May I know whether in the new scheme any consideration has been given to the control of traffic in Old Delhi as well as New Delhi.

Shri Datar: That is already being taken up. More attention will be paid to more efficient control.

EXEMPTION FROM ESTATE DUTY

*1812. **Shri M. L. Dwivedi:** Will the Minister of States be pleased to refer to the news item appearing in the *Leader Allahabad*, dated the 22nd February, 1953 and state:

(a) whether any representation has been made by the princes of Saurashtra seeking exemption from the proposed Estate Duty;

(b) whether Government have formulated any policy or taken any decision on the issue; and

(c) the reply, if any, given by Government to the representation?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). This matter is still under consideration and no reply has been sent.

Shri M. L. Dwivedi: May I know, Sir, if in addition to the princes from Saurashtra any other princes have been claiming exemption from this duty?

Shri Datar: We are receiving representations from princes in all parts of India.

Shri M. L. Dwivedi: May I know if in addition to the princes any other category or class of persons are also

claiming exemptions and if so who are they?

Shri Datar: I have not got the information so far as the latter question is concerned.

Shri Radha Raman: May I know if Government propose to give exemption to this class?

Shri Datar: I cannot express any opinion at this stage. It depends on the interpretation of the terms of the Estate Duty Bill and whether the various kinds of property have come under the expression 'property' in the Estate Duty Bill.

Shri T. K. Chaudhuri: Is it in the contemplation of Government to allow exemptions to princes and other privileged persons outside the scope of the Bill?

Shri Datar: Naturally not.

COMMONWEALTH CONFERENCE

***1815. Shrimati Tarkeshwari Sinha:** (a) Will the Minister of Defence be pleased to state whether it is a fact that the Government of India have sent a service delegation to participate in the Fourth Commonwealth Defence Conference which is being held in London from the 20th April, 1953 to 9th May, 1953?

(b) If so, how many delegates are participating in the aforesaid Conference?

(c) Who is leading the Indian delegation?

(d) What is the nature of the agenda that is placed before the Conference?

The Deputy Minister of Defence (Shri Satish Chandra): (a) Yes.

(b) Six Indian delegates will participate of whom two have gone from India.

(c) Col. N. N. Chopra, Controller of Stores Development, Army Headquarters.

(d) Among the subjects to be discussed at the Conference are technical and scientific development in the design and inspection of general Defence Stores, equipment and clothing.

Shrimati Tarkeshwari Sinha: May I know, Sir, how many Commonwealth countries are participating in this Conference?

Shri Satish Chandra: All the Commonwealth countries.

Shrimati Tarkeshwari Sinha: May I know, Sir, whether the Conference will only discuss scientific and technical development problems or the question of the security of South-East Asia is also going to be considered?

Shri Satish Chandra: No questions relating to security of South East Asia or any other part are to be discussed. It is a conference purely for the exchange of information on the development of the equipment, clothing and stores—stores including the methods of storing and inspection of stores, etc.

KOH-I-NOOR JEWEL

***1816. Shri P. L. Kureel:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that during the British regime articles of historical importance, art treasures antiques and rarities were taken out of India by the then Government and sent to England;

(b) whether it is a fact that amongst the things so sent is included the historical jewel Koh-i-Noor;

(c) whether it is a fact that the Government of India have arrived at some understanding with the British Government on the question of the return of the rarities and antiques mentioned in part (a) above; and

(d) whether Government have included the famous Koh-i-Noor in the list of articles which are sought to be claimed back from the British Government?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes.

(b) Yes.

(c) and (d). No, Sir. The matter is under consideration.

Shri P. L. Kureel: Do Government propose to make a representation to recover the jewel?

Shri K. D. Malaviya: They are making all sorts of attempts to get as much of these articles as possible.

Shri P. L. Kureel: Have Government received any representation from any scientist in this regard?

Shri K. D. Malaviya: I am not aware of any representation having been received from any scientist in this regard.

Shri Chattopadhyaya: May I know whether Government propose to